

GOVERNMENT OF INDIA
MINISTRY FISHERIES, ANIMAL HUSBANDRY AND DAIRYING
DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING
LOK SABHA
UNSTARRED QUESTION NO. 1929
TO BE ANSWERED ON 01st AUGUST, 2023

ANIMAL BIRTH CONTROL RULES

1929. **DR. SHASHI THAROOR:**

Will the Minister of FISHERIES, ANIMAL HUSBANDRY AND DAIRYING
मत्स्यपालन, पशुपालन और डेयरी मंत्री
be pleased to state:

- (a) whether the Government has taken cognizance of the Kerala Government's objection to the Animal Birth Control (ABC) rules issued under the Prevention of Cruelty to Animals Act in the context of nuisance posed by stray canines;
- (b) whether the ministry has any proposal to relax the provisions of the ABC rules in the interest of addressing the stray canine nuisance in Kerala; and
- (c) if so, the details thereof and if not, the reasons therefor?

ANSWER

**THE MINISTER FOR FISHERIES, ANIMAL HUSBANDRY AND DAIRYING
(SHRI PARSHOTTAM RUPALA)**

(a) The Central Government notified the draft Animal Birth Control Rules, 2022 vide GSR 656(E) dated 31st July, 2022 for comments by the public within a period of 60 days. No such objections were received from the Government of Kerala during the draft stage. After that, the Central Government has notified the final Animal Birth Control Rules 2023 vide G.S.R. 193(E) dated 10th March, 2023 under Prevention of Cruelty to Animals Act, 1960 after superseding the Animal Birth Control (Dog) Rules, 2001.

However, recently, a representation has been received from Government of Kerala vide letter dated 13.07.2023 stating that they want to operationalise at least one ABC Centre in a Block with due project recognition from Animal Welfare Board of India(AWBI) for effective management of dog population. They have requested to relax / amend the Sub-Rule (8) of Rule 3 of the ABC Rules, 2023.

(b) & (c) No. Sir. Only effective way to control or manage the stray dog population is through Animal Birth Control programme. Further, the Hon'ble Supreme Court of India in SLP 691 of 2009 vide its order dated 18.11.2015 has directed that no innovative method or subterfuge should be adopted by the local authority other than the methods prescribed under the Animal Birth Control (Dog) Rules, 2001 notified by the Government of India which has now been superseded by Animal Birth Control Rules, 2023. Any kind of laxity while carrying out statutory obligations is not countenanced in law.
